

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 229 of 2012&  
IA No. 368 of 2012**

**Dated : 27<sup>th</sup> November, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Reliance Infrastructure Ltd. ... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.  
...Respondent(s)**

**Counsel for the Appellant(s): Mr. J.J. Bhatt, Sr. Adv.  
Ms. Anjali Chandurkar  
Mr. Hasan Murtaza**

**Counsel for the Respondent(s): Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Sakya Singha Chaudhuri  
Mr. Avijeet Kr. Lala  
Mr. Gaurav Ray**

**ORDER**

Admit. Issue notice in the Appeal as well as in I.A. No. 368 of 2012 (Application for Directions). Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Krishnan Venugopal, the learned senior counsel takes notice on behalf of Respondent No.2.

Notice be issued to the other Respondents returnable on 13.12.2012. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter for hearing the I.A. No. 368 of 2012 on 13.12.2012 along with Appeal No. 246 of 2012.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/mk**